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GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Srinagar, the 11th of June, 2019

SRO 398 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 read with sub rule (3) of rule 21 of the Jammu and Kashmir Law Officers (Appointment and Conditions of Service) Rules, 2016, the Government hereby terminates the services of all the Public Prosecutors / Additional Public Prosecutors working in various Courts across the State, with immediate effect.

All concerned Senior Prosecuting Officers/Chief Prosecuting Officers of the Police Department shall look after the criminal work in the respective Principal Sessions Courts/Additional Sessions Courts, till further orders.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated: 11-06-2019

NO: LD (A) 2019/50

1. Ld. Advocate General, J&K, Srinagar.
2. Registrar General, J&K High Court, Srinagar.
3. Director General of Police, J&K, Srinagar.
4. Concerned Principal District and Sessions Judge.
5. Concerned Additional District and Sessions Judge.
6. Concerned Deputy Commissioner.
7. Director Information, J&K, Srinagar.
8. Director Litigation, Jammu/Kashmir.
9. Concerned Sr. Superintendent of Police. He is requested to issue necessary instructions to SPOs CPOs for attending to the criminal work before the respective Principal Sessions Courts/Additional Sessions Courts.
10. All concerned Senior Prosecuting Officers/Chief Prosecuting Officers for necessary compliance.
11. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
12. Concerned Public Prosecutor/ Additional Public Prosecutor
13. Incharge Website, Department of L, J&PA.
14. Government Order File.
15. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

11-06-2019